

Procurement Price of Paddy

3658. SHRI M. RAMGOPAL REDDY: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have fixed the procurement price of paddy as Rs. 115/- a quintal;

(b) whether the State Government have recommended a high procurement price;

(c) if so, the procurement prices recommended by each State;

(d) whether the lower procurement price fixed by centre has affected the rice procurement;

(e) if so, what is the target fixed in in this regard; and

(f) the stock already available with Government?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL RECONSTRUCTION (SHRI R. V. SWAMINATHAN): (a) Yes, Sir.

(b) and (c). Some of the State Governments had recommended a higher procurement price. The State-wise position is given in the statement.

(d) No, Sir.

(e) No targets as such have been fixed for the States for the procurement of rice.

(f) The stock of rice with all public agencies as on 1-11-1981 was 4.19 million tonnes (Provisional).

Statement

Prices suggested by different States for Paddy for the 1981-82 season

(Rs. per quintal)

State	Paddy
1. Andhra Pradesh	150 (common)
2. Assam	Recommendations of the APC are acceptable.
3. Bihar@	120 (Medium)
4. Gujarat	130
5. Haryana@	120 (common)
6. Himachal Pradesh	Recommendations of the APC are acceptable.
7. Karnataka	135
8. Kerala@	Agrees to increase in levy prices but suggests that subsidy may be enhanced so as to maintain the present price for the consumer.
9. Madhya Pradesh	150
10. Orissa	Recommendations of the APC are acceptable.
11. Punjab	121
12. Sikkim	Recommendations of the APC are acceptable.
13. Tamil Nadu	147

@Comments based on the main report only.

State	Paddy
14. Tripura	Recommendations of the APC are acceptable.
15. Uttar Pradesh	150
16. West Bengal	125
17. Meghalaya	120

Consultancy assistance for Setting up processing Facilities for Extraction of Palm Oil

3659. SHRI M. RAMGOPAL REDDY: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether Government are considering to supplement edible oil availability by encouraging the plantations of oil based palm;

(b) what is the quantity being imported at present annually and foreign exchange involved;

(c) whether Government are also seeking consultancy assistance from a foreign firm for setting up processing facilities in India for extraction of palm oil; and

(d) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI BRAJA MOHAN MOHANTY):

(a) Yes, Sir.

(b) During the oil year 1980-81, 10.74 lakh tonnes of edible oils were imported for Rs. 516 crores.

(c) and (d). Yes, Sir.

For setting up an extraction plant for palm oil, M/s. Oil Palm India Ltd., a company under the joint management of the Government of Kerala and the Government of India have negotiated terms for assistance with M/s. Sime Darby Services, Malaysia for installing a plant with a capacity of 10 tonnes bunches of oil palm fruit per hour by 1984-85 with the flexibility to

increase the capacity to 30 tonnes in stages.

Water Charges realised from Kalibari Marg/Mander Marg, New Delhi

3660. SHRI DAYA RAM SHAKYA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is fact that the residents of Type 'B' quarters at Kalibari Marg/Mandir Marg, New Delhi are being charged flat rate of Rs. 11/-PM for Supply of Water;

(b) whether it is also fact that they are supplied water for one and half hour by C.P.W.D. in the morning and evening;

(c) whether it is also fact that there is no shortage of water and CPWD have not been able to solve water problem of these quarters even after a lapse of about two years and what steps are being taken by the Government to provide them water according to their needs; and

(d) whether Government will reduce the charges of water till the Government is in position to supply adequate water and if not, what are the reasons in detail?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) Recovery is being made at the rate of Rs. 11/-PM per quarter provisionally, subject to assessment of the cost of actual consumption of water.